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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 172/7/NCLT/AHM/2017


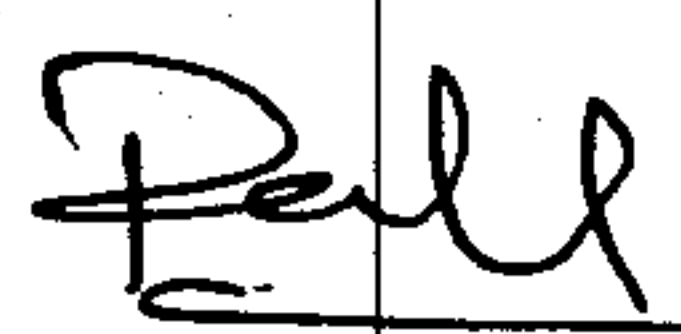
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017**

Name of the Company: IFCI Ltd.
V/s.
Reliance Naval and Engineering Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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| 1. | VISHAL RAVAL | Advocate | for F.C. |  |
| 2. | Mr. Nandish Chudgar
a/w Mr. Raheel Patel
i/b. Nanavati Asso. | Adv. | Respondent |  |

ORDER

Learned Advocate Mr. Vishal ^{Raval} Jattar i/b India Law LLP present for financial Creditor/ Petitioner. Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel present for Respondent.

Proof of service of notice of date of hearing on Respondent filed along with certificate of Incorporation pursuant to change of name.

Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associate filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 08.12.2017 for hearing before admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 27th day of November, 2017.